

**REPORT FILED BY THE DISTRICT COLLECTOR, TIRUPATI IN O.A.NO.53 OF 2022
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI**

One Sri.D.Hema Kumar of Karani Village of Nagalapuram Mandal has filed O.A. No.53 of 2022 before the National Green Tribunal, Southern Zone, Chennai aggrieved by the activities of the respondents 8 and 9, who has been carrying on sand mining in the Aaraniaar River in about 11 Km stretch in 5 Villages of Nagalapuram Mandal.

The Hon'ble National Green Tribunal, Southern Zone, Chennai has issued orders on 12.05.2022 as

- 1. The above captioned Original Application is filed by the applicant being aggrieved by the activities of the respondents 8 and 9, who have been carrying on sand mining in the Aaraniaar River in about 11 km stretch in 5 villages coming under the control of the Nagalapuram Mandal, Chittoor District.*
- 2. Admittedly the private respondents have been given Environmental Clearance by the 6th respondent. As per the clearance, there was a condition that mining has to be done manually. In fact, Office Memorandum which gives out the guidelines for consideration of proposal for grant of Environmental Clearances dated 24.12.2013 specifically states that mining activity shall be done manually.*
- 3. Contrary to the said condition, it is alleged that the project proponents are using heaving machinery and have breached the condition resulting in affecting the ecology in large. The applicant has also attached photographs taken on 09.01.2022 wherein the mining is being done with poelain machines.*
- 4. In such circumstances, we feel that it would be detrimental if project proponents are allowed to mine with the help of the heavy machines. So, we deem it appropriate to direct the District Collector, Chittoor District to make spot inspection within two days and file a report adverting to the allegations made in the application.*
- 5. In the event District Collector finds that the allegations made by the applicant are true, it is open to him to pass appropriate orders including stopping project proponents to do mining.*
- 6. The applicant is directed to serve the relevant papers to the Learned Counsels and also send notice to respondents 8 and 9 through the Tribunal as well as privately.*
- 7. Post the matter on 18.05.2022.*

In this connection It is submitted that the National Green Tribunal, Southern Zone Chennai in OA No:53 of 2022 has directed the Collector, Chittoor District now falls in Tirupati District to make spot inspection within two days and file a report adverting to the allegations made in the application.

In obedience to the orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai, I have inspected on 14.05.2022 and found that the 11km stretch of Aaraniaar River as complained by the petitioner spreads in 5 villages of Nagalapuram and Pitchatur mandals of newly formed Tirupati District and observed the physical features of the river and sand mining areas which are permitted to M/S Jai Prakash Power Ventures Limited. During my inspection I found no machinery in the sand excavation localities of the five villages in a stretch of 11 kms. Sand excavation is not being done at present.

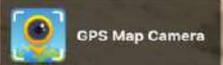
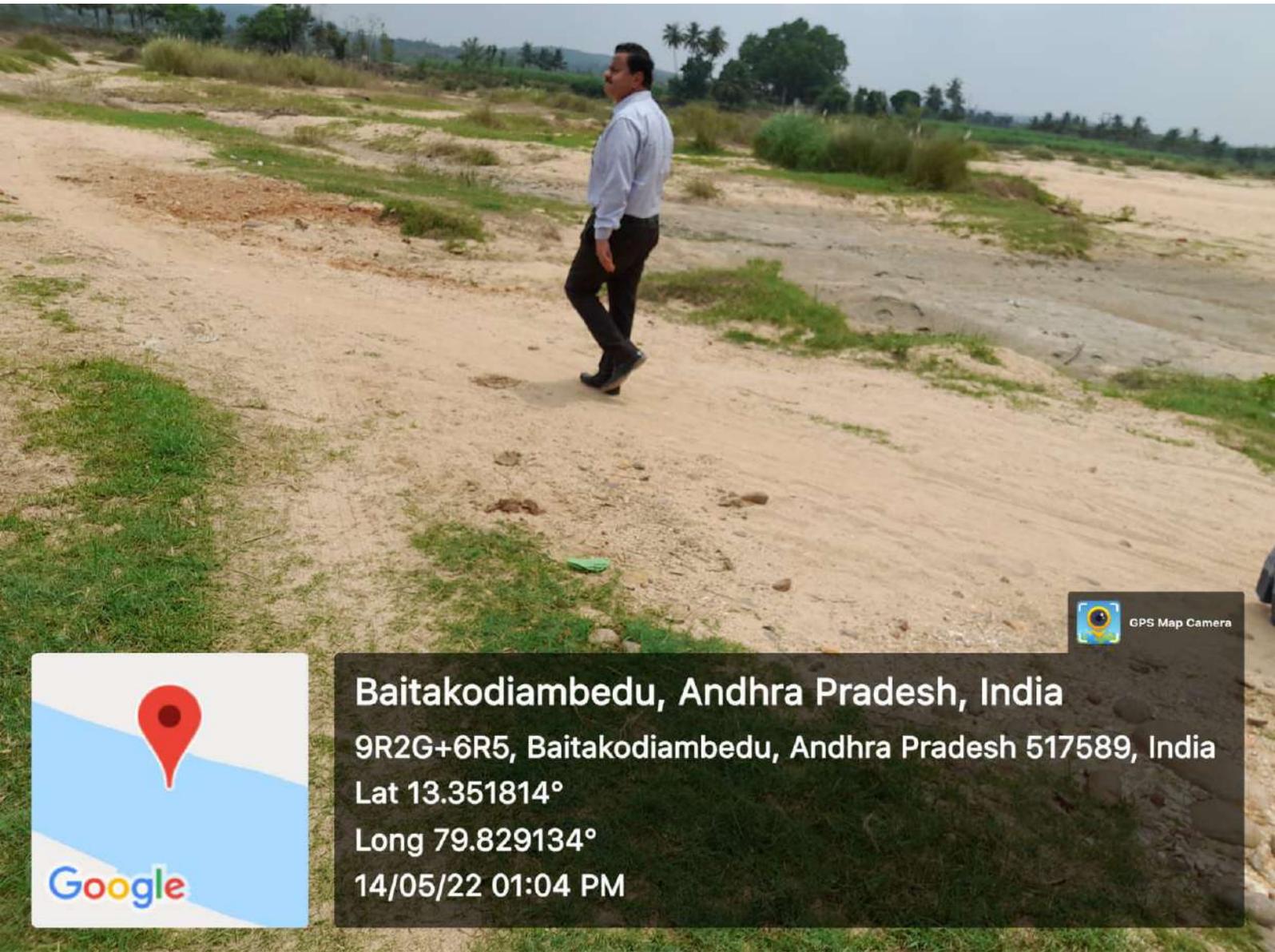
With regard to violation of conditions, unless a Technical committee is appointed and verified thoroughly it is not possible to ascertain whether conditions violated or not and its impact on environment.

Report is submitted to the Hon'ble National Green Tribunal for issuing appropriate orders that deem fit.

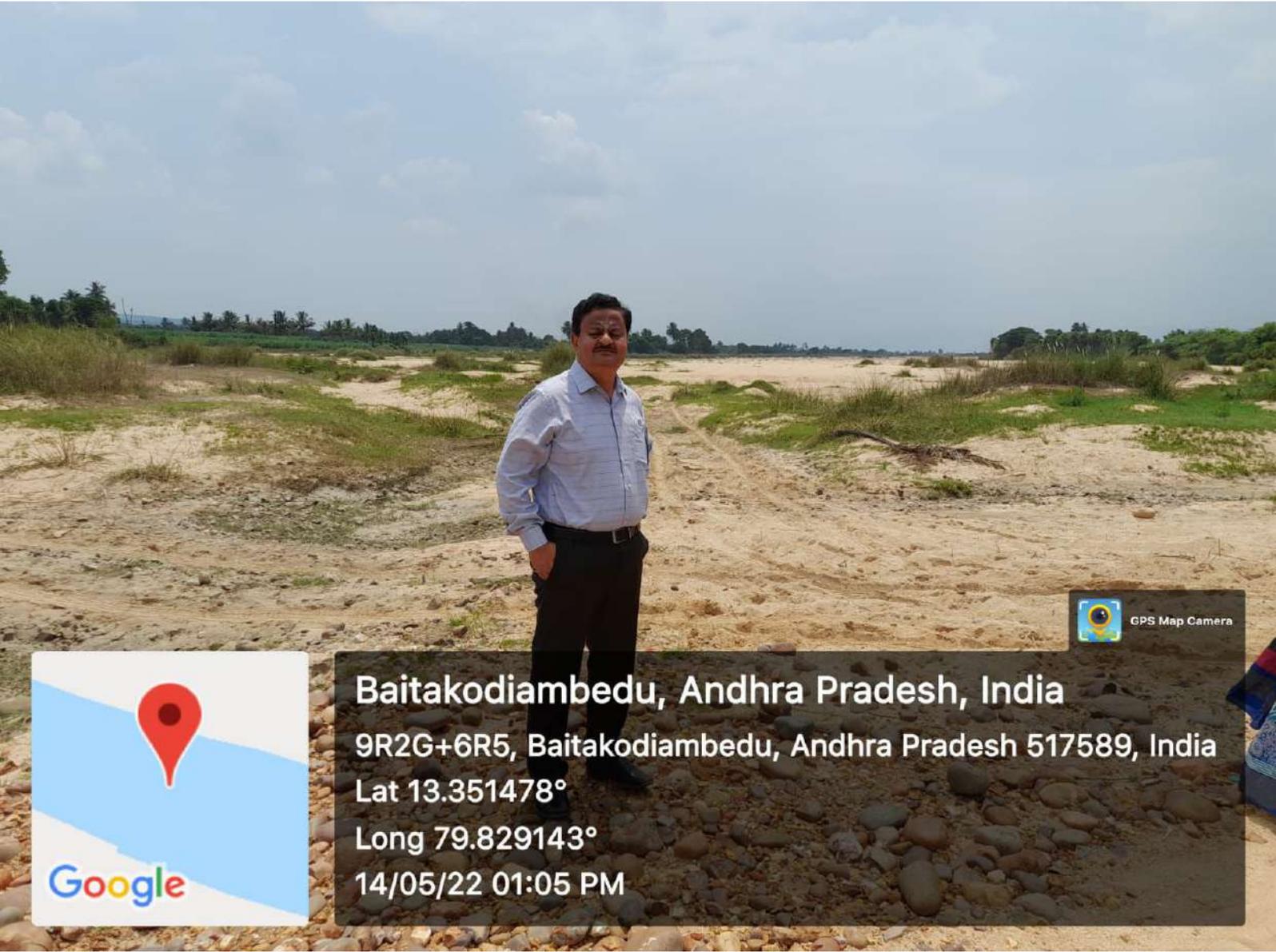
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District Collector,
Tirupati.

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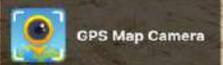
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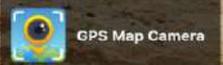
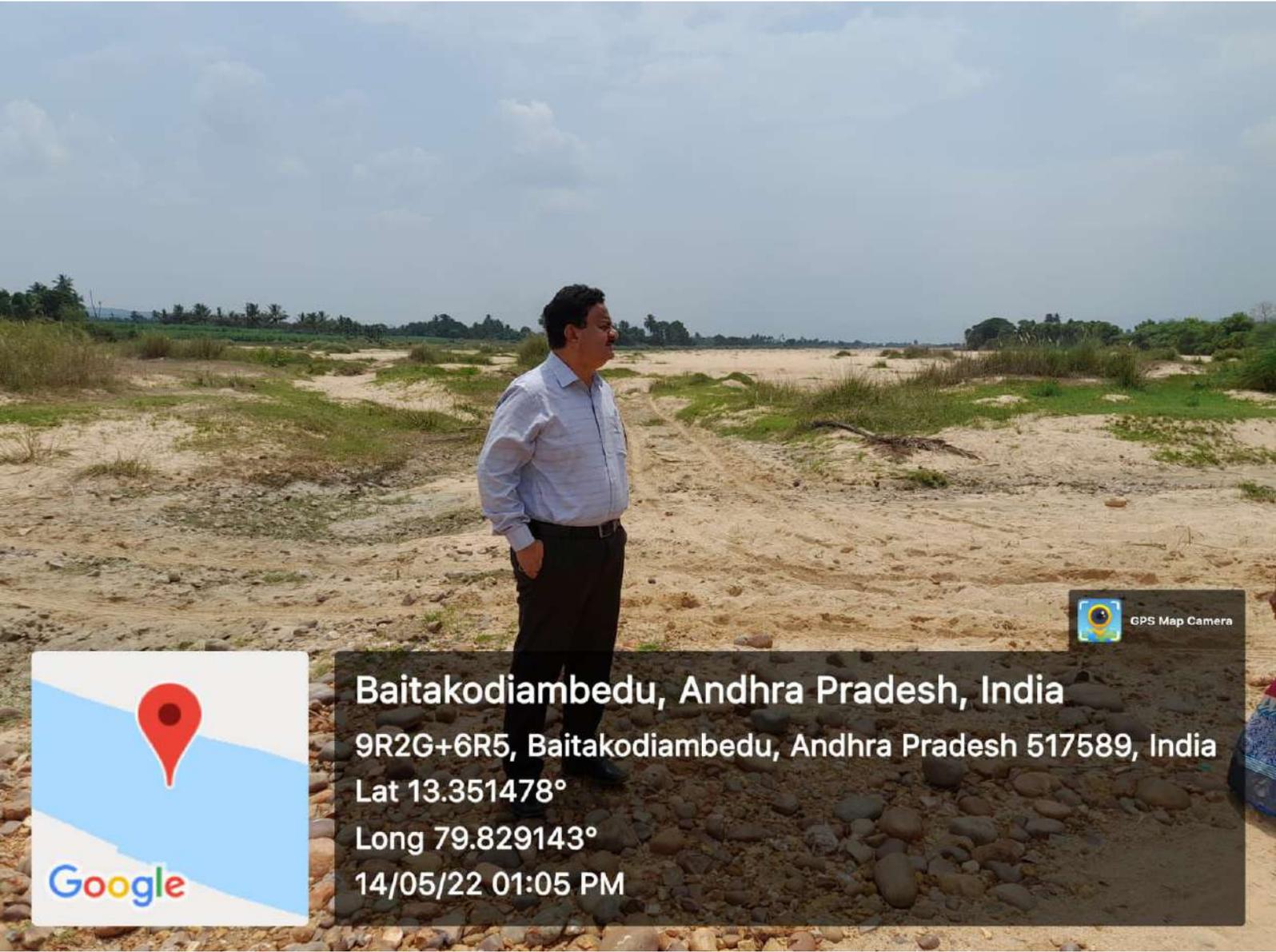
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